CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 40/MP/2026

Subject	:	Petition under sections 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of inter State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's procedure for computation and sharing of inter-state transmission system charges and Regulations 111 to 113 & 115 of CERC (Conduct of Business) Regulations, 1999 for directions to NLDC to implement the provisions of Sharing Regulations 2020, Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (First Amendment) Regulations, 2023 dated 27.1.2023 and detailed procedure and to exclude the quantum of power flow in STU network.
Petitioner	:	Power Company of Karnataka Limited (PCKL)
Respondents	:	Grid Controller of India Limited (GCIL) & Ors.
Date of Hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubhranshu Padhi, Advocate, PCKL Shri Girish Kumar, Advocate, PCKL Shri Ritik Sharma, Advocate, PCKL Shri Alok Shankar, Advocate, CTUIL Shri Ashok Rajan, GCIL Shri Debajyoti Majumdar, GCIL Shri Alok Kr. Mishra, GCIL Ms. Himani Dutta, GCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that vide the Record of Proceedings dated 11.8.2026, the Petitioner was directed to furnish a clarification on the query posed therein; however, the Petitioner has been unable to find any documentary evidence in relation to that query. The learned counsel also sought liberty to file an affidavit to that effect.

2. The learned counsel for the Respondent, CTUIL, submitted that the additional information sought from CTUIL vide the Record of Proceedings dated 18.2.2026 has been duly filed and the Petitioner may file a response thereto, if any.

3. The representative of the Respondent, GCIL, submitted that GCIL has also filed the requisite information sought on an affidavit.

4. Considering the submissions made by the learned counsel and the representatives of the parties, the Commission directed the Petitioner to file its response to the information sought under the previous Record of Proceedings, as well as to the additional affidavits filed by the Respondents, if any, within two weeks.

5. The Petition will be listed for hearing on **19.1.2027.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)